

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS: GWALIOR

Civil Contempt Petition No.202/38/2019
(in O.A. No.202/215/2017)

Gwalior, this Monday, the 10th day of February, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Shri D.K. Shrivastava
S/o Late Shri A.B. Shrivastava,
Age 53 years, Occupation Pharmacist,
Beedi Karmgar Dispensary,
R/o Bhagat Singh Nagar,
Opposite G.K. Marriage Garden,
Duplex No.17 Nana Khedi Guna M.P. **-Petitioner**

(By Advocate –**Ms. Soumya Chaturvedi**)

V e r s u s

1. Shri Heera Lal Samariya Secretary, Labour and Employment Ministry of Labour & Employment Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001
 2. Shri Ajay Tewari, Joint Secretary, Directorate General-Labour Welfare Jaisalmer House 26 Man Singh Road, New Delhi 110011
 3. Shri P.C. Parmar, Welfare and Cess Commissioner Government of India, Ministry of Labour & Employment Labour Welfare Organisation 797 Shanti Kunj South Civil Lines, Jabalpur 482001
- Respondents**

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

By Navin Tandon, AM:-

This Contempt Petition has been filed by the petitioners regarding non compliance of our order dated 30.08.2018 passed in

O.A. No.202/215/2017 (Annexure C-A/1). The operative part of the said order is as under:-

“18. Accordingly, the Original Application is allowed. The impugned order is quashed and set aside. The respondents are directed to reconsider the claim of medical reimbursement of the applicant and reimburse the cost of treatment as per CGHS rates within a period of one month from the date of receipt of a certified copy of this order. No costs.”

2. Learned counsel for the respondents-contemnors has filed their reply wherein it has been stated that the answering respondents have complied with the order of this Tribunal and payment has been drawn in his favour on 27.01.2020 (Annexure R/3). It has also been submitted that the delay happened because they had approached Hon’ble High Court of Madhya Pradesh in MP No.120/2019.

3. We have considered and find that the orders of this Tribunal have been complied with. There is no willful and intentional disobedience on the part of the respondents.

4. Accordingly, this Contempt Petition is closed. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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